

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/RP/2015**

Subject : Review of the Commission`s order dated 6.4.2015 in Petition No. 127/2012, 128/TL/2012 and 156/MP/2012.

Date of Hearing : 9.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Spectrum Power Generation Limited and others

Parties Present : Ms. Ranjita Ramachandran, Advocate for the Review Petitioner  
Shri B.Vamsi, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted as under:

(a) The present review petition has been filed seeking review and modification of the Commission`s order dated 6.4.2015 in Petition No. 127/2012, 128/TL/2012 and 156/MP/2012 to the extent of directing PGCIL to bear 20% of the cost and expenses incurred on the transmission system associated with IPPs of Vemagiri Area-Package-A (project).

(b) The Commission, in the said order dated 6.4.2015, has wrongly acted upon the letter dated 30.3.2012 of Spectrum Power Generation Limited (SPGL) requesting not to proceed with the execution of the project based on the LTA granted to it.

(c) In response to SPGL`s letter dated 30.3.2012, CTU vide its letter dated 11.4.2012 informed SPGL to take up the matter as per the provisions of the TSA

and a copy of said letter dated 11.4.2012 was also forwarded to CEA. However, no response was received from SPGL and CEA.

(d) Learned counsel requested the Commission to admit the petition and issue notice to the respondents.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondents on the admissibility of the petition.

3. The Commission directed the petitioner to serve copy of the review petition on the respondents immediately. The respondents were directed to file their replies by 24.7.2015 with an advance copy to the petitioner who may file its rejoinder, if any 3.8.2015.

4. The review petition shall be listed for hearing on 11.8.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**